



Central Administrative Tribunal
Principal Bench

...
C.P. No. 355/94 in
O.A No. 1444/91

New Delhi, this the 14th day of Dec., 1995

Hon'ble Shri A.V.HARIDASAN, VICE-CHAIRMAN (J)
Hon'ble Shri B.K.SINGH, MEMBER (A)

Sunder Singh(1077/NE),
Barrack No. 2,
P.S.Seelampur,
North East Distt.,Delhi.

...Petitioner

(By Shri Shyam Babu, Advocate)

Versus

1. Shri M.B.Kaushal,
Commissioner of Police, Delhi,
Police Headquarters, I.P.Estate,
New Delhi-2.

2. Shri P.R.S. Barar, Addl.Commissioner of Police(Admn),
Police Headquarters, MSO Building,
I.P.Estate, New Delhi- 110 002.

3. Shri Ranjit Narain,
Deputy Commissioner of Police(HQ),
Police Headquarters, MSO Bldg., I.P.Estate,
New Delhi - 110 002.

...Respondents

(By Shri Jog Singh, Advocate)

O R D E R (Oral)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman (J):

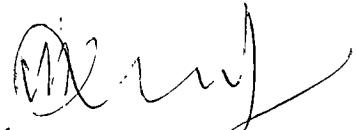
Shri Jog Singh counsel for the respondents has produced a copy of the order dated 13.12.1995 issued by the Deputy Commissioner of Police, Headquarters (I), Delhi reporting compliance of the directions contained in the judgement.

In view of the fact that the respondents have complied with directions contained in the judgement, we find no reason for proceeding with this contempt petition any longer. Hence, the petition is dismissed. Notice issued to the respondents is

Contd...2p/-

discharged. A copy of the compliance order is taken on record.

(B.K.SINGH)
Member (A)


(A.V.HARIDASAN)
Vice-Chairman (J)

/nka/